

tion was issued, it should have been laid on the Table. What about the other one?

Shri Shyam Dhar Misra: It is with the Minister.

Shri Hari Vishnu Kamath: He is now passing the buck.

Shri C. Subramaniam: 22nd February 1966.

Shri Hari Vishnu Kamath: Three months old. Bad enough.

NOTIFICATION UNDER KERALA FOREST ACT—in detailed form

Shri C. Subramaniam: I beg to lay on the Table a copy each of the following Notifications under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) The Kerala Forest (Collection of drift and stranded timber) Rules, 1965, published in Notification S.R.O. No. 43/66 in Kerala Gazette dated the 15th February, 1966.
- (ii) The Kerala Forest (Regulation of Timber Transit by Water Ways) Rules, 1965, published in Notification S.R.O. No. 50/66 in Kerala Gazette dated the 22nd February, 1966. [Placed in Library. See No. LT-6382/63].

NOTIFICATION UNDER KERALA LAND ASSIGNMENT ACT—in detailed form

Shri Shyam Dhar Misra: I beg to lay on the Table a copy each of the following Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 39/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendments to the Rules for Lease of Government Lands for Cardamom Cultivation, 1961.
- (ii) S.R.O. No. 40/66 published in Kerala Gazette dated the 8th February, 1966.
- (iii) S.R.O. No. 41/66 published in Kerala Gazette dated the 8th February, 1966.
- (iv) S.R.O. No. 132/66 published in Kerala Gazette dated the 29th March, 1966, making certain amendment to the Kerala Land Assignment Rules, 1964.

[Placed in Library. See No. LT-6383/66].

ANNUAL STATEMENT OF ACCOUNTS AND AUDIT REPORT RE: ALL INDIA INSTITUTE OF MEDICAL SCIENCES

Shri Shyam Dhar Misra: On behalf of Shri B. S. Murthy, I beg to lay on the Table a copy of the Annual statement of accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-6384/66].

11:15 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Produce Cess Bill.

[Secretary]

1966, which was passed by the Lok Sabha at its sitting held on the 12th May, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1966, agreed without any amendment to the Unit Trust of India (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 15th February, 1966."

(iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 17th May, 1966, passed the following motion in regard to the Joint Committee of the Houses on the Patents Bill, 1965:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancy cause by the resignation of Shri T. N. Singh from the membership of the Committee and resolves that Shri D. Sanjivayya, member of the Rajya Sabha, be appointed to the said Joint Committee."

11.15 hrs.

MOTION RE: SELECT COMMITTEE ON SEEDS BILL

Shri S. C. Samanta (Tamluk): I beg to move the following:

"That Shrimati Shakuntala Devi be appointed to the Select Com-

mittee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith vice Shri Manikya Lal Varma resigned".

Mr. Speaker: The question is:

"That Shrimati Shakuntala Devi be appointed to the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith vice Shri Manikyala Varma resigned."

The motion was adopted.

11.16 hrs.

PERSONAL EXPLANATION BY MINISTER

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): Mr. Speaker, Sir, I rise to make a statement of personal explanation with regard to a reference yesterday regarding certain orders passed in the matter of Aminchand Pyarelal. I had stated yesterday that I was not the Minister concerned as I had been under the impression that the question under discussion in the House related to the issue of import licences to this firm before I took over as Steel Minister.

I had not been aware that the Public Accounts Committee had commented on certain orders I had passed during my tenure as Minister in charge of Iron and Steel. I may at the outset point out that these orders related to penal actions initiated by me against Aminchand Pyarelal and allied concerns for irregularities committed by them in the period 1956-57 to 1960. An order suspending for the first time transactions between this firm and the Hindustan Steel Ltd. was passed by me in December 1962. Subsequently, a case was brought to my notice in which Surendra Overseas, an allied concern had imported nearly 700 tons